GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA UNSTARRED QUESTION NO. 5594 TO BE ANSWERED ON 06.04.2022

Compensation to Farmers

5594. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of COAL be pleased to state:

- (a) the criteria regarding land acquisition for coal mines;
- (b) the area of land acquired for Makardhokra mines in Umred area of Western Coalfields Limited:
- (c) the number of persons including the land owners and farmers provided compensation for the land acquired from them along with the number of persons who have not been provided this compensation along with the reasons therefor;
- (d) the basis on which compensation has been provided for Makardhokra mines under two different Acts (LA and CBA);
- (e) the basis of providing compensation regarding land acquisition for one mine under two acts;
- (f) the number of farmers or persons demanding such compensation; and
- (g) the steps being taken by the Government and the Western Coalfields Limited to provide compensation to the said land owners/farmers?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) &(b): The land for coal mines is acquired on the basis of Project Report prepared by Central Mine Planning & Design Institute Limited (CMPDIL). The area of land acquired for Makardhokra mines in Umred area of Western Coalfields Limited are as under:-

	(A) Makardhokra-I OC Mine:								
Sr.	Area acquired (Ha)				Mode of Acquisition				
No.	Tenancy	Govt.	Forest	Total					
1)	10.760	0.000	0.000	10.760	Land Acquisition Act' 1894 in LA case No. 01/A-65/04-05 award dated 31/01/2009.				
2)	44.290	4.000	0.000	48.290	Land Acquisition Act' 1894 in LA case No. 02/A-65/04-05 award dated 18/12/2009.				
3)	25.900	0.500	0.000	26.400	Land Acquisition Act' 1894 in LA case No. 03/A-65/04-05 award dated 07/01/2010.				

4)	509.020	20.220	0.000	529.240	Coal Bearing Areas (Acquisition &
'					Development) Act' 1957, Publication u/s
					9 (1) vide S.O. No. 3263
					on 10/11/2007 and vested to WCL u/s
					11 (1) on 22/01/2011.

	(B) Makardhokra-II OC Mine:							
1)	0.150	0.000	0.000	0.150	Land Acquisition Act' 1894 in LA case			
					No. 13/A-65/97-98 award			
					dated 22/03/2000.			
2)	75.640	0.000	0.000	75.640	Land Acquisition Act' 1894 in LA case			
					No. 14/A-65/97-98 award			
					dated 20/07/2001.			
3)	33.850	0.000	0.000	33.850	Land Acquisition Act' 1894 in LA case			
					No. 15/A-65/97-98 award			
					dated 08/01/2002.			
	(C) Makardhokra-III OC Mine:							
	1385.540	140.610	69.850	1596.000	Coal Bearing Areas (Acquisition &			
					Development) Act' 1957, Publication u/s			
					9 (1) vide S.O. No. 2571			
					on 11/08/2012 and vested to WCL u/s			
					11 (1) on 01/07/2014.			
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(c): The number of persons including the land owners and farmers provided compensation for the land acquired from them along with the number of persons who have not been provided compensation are given below:-

Sr.	Name of mine	Number of	lando	owners/	Number	of	persons/
No.		holdings	р	rovided	holdings	in	agricultural/
		compensation	for	the	tenancy	land w	ho have not
		agricultural/	tenancy	land	been	provi	ded this
		acquired from th	compensation				
1)	Makardhokra-I	452			Nil		
2)	Makardhokra-II 126			Nil			
3)	Makardhokra-III 1228				Nil		

Amount of land compensation of all the land owners whose land has been acquired through District Collector under the provisions of Land Acquisition Act' 1894, have been disbursed by Spl. Land Acquisition Officer, Nagpur.

Reasons for not providing land compensation are given below:-

i) Amount of land compensation of those land owners whose land has been acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957 which could not be disbursed to the land owners due to their ownership dispute, share dispute, family dispute or due to pending sub-judice cases in Court etc., has been deposited in Special Tribunal for its disbursement to rightful owners.

- ii) 1596 Ha land acquired under Coal Bearing Areas (Acquisition & Development) Act, 1957 for Makardhokra-III OC Project involves 6.33 Ha gaothanabadi (homestead) land which is 0.41% of the total acquired land. Payment of compensation of these homestead owners is pending due to their demands which are beyond norms.
- (d) & (e): Land compensation amount for the lands acquired under Land Acquisition Act, 1894 through District Collector, has been determined on the basis of provisions u/s 23, 24 & 25 of the said Land Acquisition Act, 1894. Land compensation amount for the lands acquired under Coal Bearing Areas (Acquisition & Development) Act' 1957 has been determined on the basis of the land rates declared by Government of Maharashtra through its Resolution dated 22nd August 2012.

(f) & (g): Does not arise in view of reply given at parts (d) to (e) above.
